

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1659-1661/2017

(Arising out of impugned final judgment and order dated 17-11-2015 in CRLA No. 1737/2007 17-11-2015 in CRLA No. 2535/2007 17-11-2015 in CRLA No. 1850/2007 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARYPetitioner(s)

VERSUS

JHAGALLEY & ORS.

Respondent(s)

IA No. 3717/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 64182/2022 - EXEMPTION FROM FILING O.T.

IA No. 3720/2017 - EXEMPTION FROM FILING O.T.)

Date : 28-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s) Mr. Prabhoo Deyal Tiwari, Adv.
Mr. Satish Chandra, Adv.
Mr. Arjun Sain, Adv.
Ms. Sangeeta Bhalla, Adv.
Mr. Surya Kumar, Adv.
Mr. Kamlesh Verma, Adv.
Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request made by both the parties, list on 17.03.2023.

(INDU MARWAH)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)

